

As per present indications, no further new sugar factories are likely to be established in the remaining part of this season upto 31.3.95, no letter of Intent/Industrial Licence for the setting up of a new sugar factory has been granted during the current sugar year 1994-95.

(d) It is too early to estimate the additional capacity likely to be established in the next two sugar years.

(e) Under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985, Companies registered under the Companies Act, 1956 which become sick have to be referred to the Board for Industrial and Financial Reconstruction (BIFR). These provisions have been extended to cover Government companies also. BIFR has intimated that as on 28.2.95, there were 13 cases of sick sugar companies registered with them. A Statement showing the State-wise list of such sick sugar companies, as furnished by BIFR, is in the Statement enclosed.

STATEMENT

Statement Showing Statewise List of Sick Sugar Companies Registered with BIFR as on 28.2.1995.

S.No.	State/Company	Installed Capacity (T.C.D)
	ANDHRA PRADESH	
1.	Challapalli Sugar	2500
	BIHAR	
2.	Champaran Sugar	1600
	KARNATAKA	
3.	Davnagare Sugar Company	1250
4.	Salarjung Sugar	1016
5.	Gangawati Sugar	2500
	MADHYA PRADESH	
6.	Jiwaji Rao Sugar	559
	PUNJAB	
7.	Bhagwanpur Sugar Mills	2500
	RAJASTHAN	
8.	Mewar Sugar	1500
	UTTAR PRADESH	
9.	Lakshmi Sugar Mills	1700
10.*	Cawnpore Sugar Works Limited	1000
11.*	Shervani Sugar Syndicate Limited	1270
12.*	Swadeshi Mining and Mfg. Co. Limited	1219
	WEST BENGAL	
13.	Ramnuger Cane (Khitan Agro Complex)	1219

* Under Enquiry by B.I.F.R.

[Translation]

Pollution Control Board in Delhi

5046. SHRIMATI SHEELA GAUTAM :
SHRI RAJESH KUMAR :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Delhi Main Pradooshan Board Banane Ki Manjoori Nahin", appearing in the Navbharat Times dated April 7, 1995;

(b) if so, whether the Government have accorded approval to constitute a Pollution Control Board in Delhi;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) As per section 4(4) of the Water (Prevention and Control of Pollution) Act, 1974, and section 6 of Air (Prevention and Control of Pollution) Act, 1981, no State Pollution Control Board shall be constituted for a Union Territory (UT) and the Central Pollution Control Board (CPCB) shall exercise the powers and perform the functions of a State Pollution Control Board for the UT. However, the CPCB may delegate all or any of its powers and functions to such person or body of persons as the Central Government may specify. For the National Capital Territory of Delhi, the Central Pollution Control Board has delegated all its powers and functions vested in it under the Water (Prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981, to a Committee headed by the Secretary, Department of Environment, Government of N.C.T. of Delhi as its Chairman, vide Gazette Notification No. S.O. 198 (E), dated 15.3.1991.

[English]

Oil Palm Cultivation

5047. SHRI SOBHANADREESWARA RAO VADDE:
SHRI RAMESH CHENNITHALA :

Will the Minister of AGRICULTURE be pleased to state :

(a) the total area under oil palm cultivation in the country at present, State-wise;

(b) whether adequate processing facilities have been established in these States;

(c) if not, the steps proposed to be taken to ensure that the farmers will not suffer losses due to their inadequacy;

(d) whether the Government have any fresh scheme under consideration for increasing the cultivation of oil palm in several States in the coming year; and

(e) if so, the details thereof alongwith the names of States likely to be brought under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) The total area under oil palm cultivation in the country at present is about 24,400 hectares. The State-wise area is given below :

State	Area (Ha.)
1. Kerala	3,700
2. Andaman and Nicobar Island	1,593
3. Maharashtra	1,000
4. Andhra Pradesh	9,219
5. karnataka	4,025
6. Tamil Nadu	3,883
7. Goa	410
8. Gujarat	250
9. Tripura	72
10. Orissa	248
Total	24,400 (P)

P = Provisional.

(b) and (c). Processing facilities are already available in Kerala, Andaman and Nicobar Islands, Andhra Pradesh and Karnataka in the areas where fruit yield has started. In the areas where plantations is in progress palm oil processing mills are being set up under joint sector/public sector/cooperative sector/private sector.

(d) and (e). Oil Palm Development Programme (OPDP) is being implemented in the States of Andhra Pradesh, Karnataka, Tamil Nadu, Goa, Gujarat, Kerala, Tripura, Orissa and Assam to bring about 80,000 ha. under oil palm during Eighth Plan (1992-97). The scheme is being implemented on 75:25 sharing basis between Government of India and the concerned State Governments.

Vocational Course in Gujarat

5048. SHRI DILEEP BHAI SANGHANI : Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state :

(a) the amount allotted to Gujarat for vocationalisation of higher education in the State;

(b) the amount actually released for this purpose so far; and

(c) the time by which the balance amount is likely to be released?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). According to the information furnished by the UGC, an amount of Rs. 96.00 lakhs (Rs. 27.00 lakhs for the Universities and Rs. 69.60 lakhs for the Colleges) was allocated for vocationalisation of first degree education in Gujarat during 1994-95. Out of this, an amount of Rs. 91.00 lakhs has already been released. The balance amount is likely to be released during the current financial year.

Accident of Indrayani Express

5049. SHRI RAM KAPSE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received the Report of the One-Man Commission regarding the accident of the Indrayani Express on 1st December, 1994;

(b) if so, the findings thereof;

(c) the action taken on the findings/recommendations of the commission;

(d) if not the reasons therefor; and

(e) the precautionary measures taken or proposed to be taken by the Government to avoid recurrence of such accidents?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) The Commissioner of Railway Safety, Central Circle, has submitted his report on the accident involving 1022 Up Pune-Bombay VT Indrayani Express which occurred on 1st December, 1994.

(b) (i) In his findings, the CRS has attributed uncontrolled movement (rolling down) of the train due to non-securing of the train by proper application of the brakes by the railway staff soon after breaking out of fire in the loco which was caused due to bursting of a compressor and subsequent grounding of armature of the compressor motor;

(ii) fire in a coach was caused due to sparks and flames coming out of brake-gears striking the flooring of the coach when the train rolled down the ghats.

(c) and (d). Based on the findings of the Commissioner of Railway Safety, the staff found responsible for this accident have been taken up under Disciplinary Rules.